

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 90/(MAH)/2013
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES:

Mr. Ashish Deora
V/s.

M/s. Pan India Motors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	RAM KAKKAR 1/B A2B & DALINGERS.	Adv. for the PETITIONER	

Order

CP No. 90/397-398/CLB/MB/MAH/2013

The Petitioner Counsel is present requesting an adjournment. Respondent Counsel is absent. Petitioner Counsel submits that the pleadings are complete, since this matter has come before NCLT first time, the parties are directed to argue their main Company Petition on the next date of hearing by filing written submissions two days before hearing after exchange of pleadings between them.

The Petitioner side is directed to communicate the next date of hearing to the Respondents enabling them to attend next date of hearing.

List this matter on 07.11.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)